

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION No-2399**  
ANSWERED ON- 20/03/2025

**TRANSPARENCY MEASURES IN SELECTION TRIALS OF OLYMPICS AND  
CWG GAMES**

2399 DR. BHAGWAT KARAD:  
SHRI DHANANJAY BHIMRAO MAHADIK

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether any measures are being taken to ensure the transparency and fairness of selection trials for various sports events, including the Olympics and Commonwealth Games (CWG);
- (b) if so, the details thereof, including the steps taken to prevent favouritism, ensure unbiased selections, and involve external monitoring or observers during the trials;
- (c) whether the Ministry plans to introduce any additional reforms or policies to further enhance the fairness and integrity of the selection process for national and international sporting events; and
- (d) the manner in which the Ministry ensures that the implemented measures are effectively monitored and enforced across different sports federations?

**ANSWER**

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(DR. MANSUKH MANDAVIYA)

(a) to (d) The respective National Sports Federations are primarily responsible for judicious selection of sportspersons / teams for participation in various sports events, including the Olympics and Commonwealth Games (CWG), based on transparent and fair selection criteria. Recently, aiming at upholding the principles of objectivity, fairness and transparency in selection of sportspersons / teams the Ministry of Youth Affairs and Sports has issued detailed instructions to all the NSFs & IOA, which, inter alia, provide as under:

- Selection of athletes should be done in a fair and transparent manner and in terms of the policy/criteria formulated in advance. The NSFs should have a standard selection policy for all events as well as national camps (if organized by the NSF) and any other events where selection of athletes is deemed necessary. This standard policy laying down the selection norms should be uploaded on the NSF website and any amendments to the policy should be done at least 3 months in advance of the subject event.

- Selection policy/criteria to ensure that all athletes are evaluated based on clear, consistent criteria, ensuring fairness and transparency.
- Selection trials or any domestic competition, which may form the basis of selection for a future international event, to be mandatorily video-graphed or under CCTV.
- Selection policy/criteria for mega sports events such as Olympics, Paralympics, Asian Games, Para Asian Games and Commonwealth Games to be well-publicized and uploaded on the website of the NSF at least two years in advance of the commencement of these Games.
- NSFs to mandatorily inform the Ministry and SAI well in advance about each and every selection trial to be conducted by it.
- Wherever a Government observer has been appointed, or SAI has appointed any nominee from within SAI or outside SAI, such observer/SAI nominee will be informed about the date and venue of selection trials at least 15 days in advance.
- The Observer / SAI nominee, if any appointed by the Ministry / SAI, will observe the selection trials and submit their report to the Ministry/SAI, as the case may be.
- NSFs to ensure that athletes selected for representing the country in international sports events should pass the required medical check up to demonstrate his/her physical fitness for competition.
- NSFs to put in place a mechanism, where a sportsperson aggrieved by the decision of the selection committee can register his/her grievance. Grievances relating to selection should be enquired into and redressed promptly, latest by seven days of filing of the grievance.

Further, the Ministry has emphasised that NSFs must finalize the selection process for international participation at least 45 days prior to departure in order to prevent any last-minute logistical challenges such as obtaining visas or booking air tickets/ accommodation in view of the prevalent scenarios.

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